

Summery

Name of the corporate debtor: Apurva Oil & Industries Pvt. Ltd.; Date of commencement of CIRP: 17.06.2025; List of Creditors drawn as on: 06.07.2025 w.r.t claims received upto 01.07.2025.

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Amount in Rs.	
		No. of claims	Amount of claims received	No. of claims	Amount of claims admitted				Details in Annexure	Remarks, if any
1	Secured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	1	
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	3	Refer Notes Below
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	2	3,19,86,964	2	3,19,86,964	0	0	3,19,86,964	4	Refer Notes Below
5	Operational creditors (Workmen)	0	0	0	0	0	0	0	5	
6	Operational creditors (Employees)	0	0	0	0	0	0	0	6	Refer Notes Below
7	Operational creditors (Government Dues)	0	0	0	0	0	0	0	7	Refer Notes Below
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	35,00,000	1	11,16,581	0	23,83,419	35,00,000	8	Refer Notes Below
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	9	Refer Notes Below
Total		3	3,54,86,964	3	3,31,03,545	0	23,83,419	3,54,86,964		

Notes:

- 1 The list of creditors is subject to further revision/update on the basis of exchange of information/documents/details substantiating the claim in accordance with the provision of IBC 2016.
- 2 That there may be some dues on account of Financial Creditors / Operational Creditors (Employees), Operational Creditors (Workmen), Operational Creditors (Statutory Dues), Operational Creditors (Others), and Other Creditors, as on 17.06.2025. Which however, are unable to be verified for the want of the books of the Corporate Debtor. However, as no claims are received, the list is collated with best possible efforts, and taken on record as on 06.07.2025.
- 3 There may be some claims which are received late, i.e. After the last date of receipt of claims, and are yet to be corroborated with proper evidence, hence kept for further verification, and inclusion in the List of Creditors, as may be revised by the Interim Resolution Professional.
- 4 The Interim Resolution Professional reserve his right to modify an entry in the list of creditors when he come across additional information warranting such modification and shall modify the entry in the list of creditors in accordance with the provision of IBC.

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List of secured financial creditors belonging to any class of creditors

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount in Rs.	
														Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether Security Interest relinquished? (Yes/No)	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1															
	Total	0	0	0		0		0			0	0	0	0	

Note :

1. Since, no claims are received, the list is collated with best possible efforts, and taken on record as on 06.07.2025, subject to further verification for admission based on evidence in support thereof.

2 Unsec FC

Name of the corporate debtor: Apurva Oil & Industries Pvt. Ltd.; Date of commencement of CIRP: 17.06.2025; List of Creditors drawn as on: 06.07.2025 w.r.t claims received upto 01.07.2025.

List of unsecured financial creditors belonging to any class of creditors

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted					Amount in Rs.				Remarks, if any
									Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1													
	Total	0	0	0		0			0	0	0	0	

Note :

1. Since, no claims are received, the list is collated with best possible efforts, and taken on record as on 06.07.2025, subject to further verification for admission based on evidence in support thereof.

3 Sec FC - Oth

Name of the corporate debtor: Apurva Oil & Industries Pvt. Ltd.; Date of commencement of CIRP: 17.06.2025; List of Creditors drawn as on: 06.07.2025 w.r.t claims received upto 01.07.2025.

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount in Rs.				Remarks, if any
										Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1						0	0	No	#DIV/0!	0	0	0	0	-
2														
3														
	Total	0	0	0		0	0		#DIV/0!	0	0	0	0	

Note :

1. Since, no claims are received, the list is collated with best possible efforts, and taken on record as on 06.07.2025, subject to further verification for admission based on evidence in support thereof.

4 Unsec FC - Oth

Name of the corporate debtor: Apurva Oil & Industries Pvt. Ltd.; Date of commencement of CIRP: 17.06.2025; List of Creditors drawn as on: 06.07.2025 w.r.t claims received upto 01.07.2025.

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount in Rs.	
												Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Smt. Manju Kakrania	1/7/2025	42,96,666	42,96,666	Financial Debt	0	No	13.43%	0	0	0	42,96,666	-
2	Shri. Kailash Kakrania	1/7/2025	2,76,90,298	2,76,90,298	Financial Debt	0	No	86.57%	0	0	0	2,76,90,298	-
	Total	2	3,19,86,964	3,19,86,964		0		100.00%	0	0	0	3,19,86,964	

Note :

1. The IRP has placed his reliance on the Orders of Hon. NCLAT in the matters of the CD, as have been passed on 17.06.2025, and on 15.10.2024 in CP 986/NCLT/MB/C-IV/2021.
2. The said matter was restored by the Hon. NCLT and the new number was allotted to the CP as RCP (IB) / 5 / (MB) / 2025 on 21.01.2025, and further admission order dated on 17.06.2025.

5 OC - Workmen

Name of the corporate debtor: Apurva Oil & Industries Pvt. Ltd.; Date of commencement of CIRP: 17.06.2025; List of Creditors drawn as on: 06.07.2025 w.r.t claims received upto 01.07.2025.

List of operational creditors (Workmen)

Sl. No.	Name of authorised Representative, if any	Name of Workmen	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount in Rs.		Remarks, if any
											Amount of claim under verification	Amount of claim not admitted	
			Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC					
1													
2													
3													
4													
5													
6													
	Total		0	0	0			0	0	0	0	0	

1. Since, no claims are received, the list is collated with best possible efforts, and taken on record as on 06.07.2025, subject to further verification for admission based on evidence in support thereof.

6 OC - Employee

Name of the corporate debtor: Apurva Oil & Industries Pvt. Ltd.; Date of commencement of CIRP: 17.06.2025; List of Creditors drawn as on: 06.07.2025 w.r.t claims received upto 01.07.2025.

List of operational creditors (Employees)

Sl. No.	Name of authorised Representative, if any	Name of Employees	Details of claim received		Details of claim admitted				Amount in Rs.				
									Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
			Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC					
1			-	-			Yes / No	NA	0	0	0	0	Refer Note below
2			-	-					0	0	0	0	
3			-	-					0	0	0	0	
4			-	-					0	0	0	0	
5			-	-					0	0	0	0	
	Total		0	0	0			0	0	0	0	0	

Note

1. Since, no claims are received, the list is collated with best possible efforts, and taken on record as on 06.07.2025, subject to further verification for admission based on evidence in support thereof.

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List of operational creditors (Government dues)

Amount in Rs.													
Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC					
1	GoM – Department of Goods & Services Tax – GST	State				Statutory Due	No	NA	0	0	0	0	No information received
2	Income Tax Department – for TDS	Central	-	-		Statutory Due	No	NA	0	0	0	0	No information received
3	Employees State Insurance Corporation – for ESI Dues	Central	-	-		Statutory Due	No	NA	0	0	0	0	No information received
4	Department Of State Tax. - for Professional Tax	State	-	-		Statutory Due	No	NA	0	0	0	0	No information received
5	Income Tax Department – for TCS	Central	-	-		Statutory Due	No	NA	0	0	0	0	No information received
6	Gratuity Payable to Employees	Central	-	-		Statutory Due	No	NA	0	0	0	0	No information received
7	Employees Provident Fund Organisation – dues for EPF	Central	-	-		Statutory Due	No	NA	0	0	0	0	No information received
8			-	-		Statutory Due	No	NA	0	0	0	0	No information received
	Total		0	0	0			0	0	0	0	0	

Note

1. Since, no claims are received, the list is collated with best possible efforts, and taken on record as on 06.07.2025, subject to further verification for admission based on evidence in support thereof.

8 OC - Others

Name of the corporate debtor: Apurva Oil & Industries Pvt. Ltd.; Date of commencement of CIRP: 17.06.2025; List of Creditors drawn as on: 06.07.2025 w.r.t claims received upto 01.07.2025.

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount in Rs.				Remarks, if any
										Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Shri. Rajkumar Kakrania	30/06/25	35,00,000	11,16,581	Operational Debt	0	0	No	NA	0	0	23,83,419	35,00,000	Details for Payment by Shri. RK, are awaited for Rs. 35 Lakh
2						0	0	No	NA	0	0	0	0	-
3						0	0	No	NA	0	0	0	0	-
4						0	0	No	NA	0	0	0	0	-
5						0	0	No	NA	0	0	0	0	-
6						0	0	No	NA	0	0	0	0	-
	Total	1	35,00,000	11,16,581		0	0		0	0	0	23,83,419	35,00,000	

1. Since, only one claims is received, the list is collated with best possible efforts, and taken on record as on 06.07.2025, subject to further verification for admission based on evidence in support thereof.
2. Since, we have no Books of Accounts shared with us, we are unable to confirm the Payable status of the Bills produced by the OC at Sr. No. 1. Shri. R. Kakrania
3. Shri. R. Kakrania has shared bills worth Rs. 11,16,581/- in the name of the Company and one Apurva Oil Inds., however, no payment details are shared by the him in support of his own claim.
4. We are assuming that the Bills of Advocates amounting to Rs. 10.55 Lakh are paid by Shri. R. Kakrania, and awaiting their payment details.
5. We are also assuming that the various other Bills of electricity or other matters amounting to Rs. 0.66 Lakh, are paid by Shri. R. Kakrania, and awaiting their payment details.
6. As such, the claims of Shri. R. Kakrania are admitted in part, but are subject to the verification of payment particulars of the total amount of Rs. 35.00 Lakh.
7. The IRP reserves the right to amend the names of the above mentioned Creditors, based on the communication about payment of the dues made to the respective creditors by Shri. R. Kakrania, if any.

9 Other Crs

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List of other creditors (Other than financial creditors and operational creditors)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount in Rs.				Remarks, if any
										Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1														
2														
3														
4														
5														
6														
7														
8														
	Total	0	0	0		0	0		0	0	0	0	0	